Secretariat Manual of Office Procedure lor senoing actnowieugement as well as nnsu replies w letters received from the Members 01 Parliament an" MiJVs by the officers of the Central Government which may inter-aba lelate to various aev ilopment schemes. As per these gwde-lines, communications received from Members of Parliament should be attended to promptly. Each communication is i be replied to within 15 days. Where a delay is anneipa ted i_n sending a final reply or information has to be collected from officers other than the office 'to which the letter pertains, an interim reply should be sent within a fortnight indicating the possib,e date by which a final reply can be given

- (b) There exists no system fur centralised tabulation of replies sent or siiD pending for reply with officers in various government offices. Hence it is not possible to state in how many cases reply to MP letters has not been given by the officers.
- (c) No information is available on this point The guidelines stated above ate not applicable to the officers of State Governments as the Siate governments generally prescribe their own guidelines in this retard.
- (d) All officers in the ministries: departments of Government of India are expected to observe the guidelines laid down in pans $57\ k$ 60 of the Manual of Office Procedure Any violation of the procedue Is dealt with P^*r existing disciplinary pro.

Pay commison recommendations tar_pression

2580 DR. MOHAN BABU
DR. Y. LAKSHMI PRASAD:
Will the PRIME MINISTER be
pleased to state;

(a) whether the Fifth Central Pay Commission had recommended pay-

- ment of a¹ least half of the minimum of the revised stale to pensioners;
- (b) if so, the reasons for not agreeing to the recommendation; and
- (c) whether, as a welfare measure, Government would consider imple mentation of the above recommencation, to give relief to pensioners who are hard-hit due to puce rise?

THE MINISTER OF STATE K THE MINISTRY US PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY 01 PARLIAMENTARY AFFAIRS (SHBI S. R. BALASUBRAMONIYAN): (a) Yes Sir.

- (b) The recommendation of Pay Commission for the consolidation ol pension in respect of all pre-1.1.ISSt retirees, in accordance with the for mulation given by it, has been acce pted. In the case of pre-1986 retirees, The Government has also accepted the recommendation that before such consolidation, their pension may be updated by notional fixation of their pay as On 1.1.1986 by adopting the same formula as for the serving em ployees. The Government considers that the above measures will provide adequate relief to the pensioners.
- (c) Does not aiise in view of ans wer U part (b) above

Withdrawal of Circular on S«nk>ri«J ol SC/ST Officers

2581. SHRI SUSHIL BARONGPA: Will the PRIME MINISTER on pleased to State;

- (a) whether Government are aware of Supreme Court's Judgements in the cases of Shri Jagdish Lal and others V/s State of Haryana and Ashok Kumar Gupta V/s State of U.P. dated the 7th May and 21st March, 1997, respectively:
 - (b) if so, the details thereof;